

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:1868
ANSWERED ON:17.12.2013
NATIONAL COMMISSION FOR BACKWARD CLASSES
Azad Shri Kirti (Jha);Jakhar Shri Badri Ram

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the mandate of the National Commission for Backward Classes;
- (b) the number of castes, sub-castes, equivalent castes and communities notified on the recommendations of the Commission for Backward Classes upto the year 2013; and
- (c) the extent to which the National Commission for Backward Classes has achieved its objectives since its inception in 1993?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

(a) : Sub-Section (1) Section 9 of the National Commission for Backward Classes (NCBC) Act, 1993 lays down the function of the Commission as follows:

‘The Commission shall examine requests for inclusion of any class of citizens as a backward class in the lists and hear complaints of over-inclusion or under-inclusion of any backward class in such lists and tender such advice to the Central Government as it deems appropriate’.

(b) : 419 new entries have been made in the Central List of Other Backward Classes till 30th November, 2013, on the basis of advices received from NCBC. An ‘entry’ for this purpose includes caste, its synonyms and sub-castes.

(c) : The NCBC has been functioning as per its mandate laid down in the NCBC Act, 1993.